

Constitution of Central Labour Export Promotion Council

†3599. SHRI DILIP SINGH JUDEV: Will the Minister of LABOUR be pleased to state:

(a) whether Government have constituted and Central Labour Export Promotion Council in order to promote employment of Indian labourers in foreign countries;

(b) if so, the terms of reference of the Council;

(c) the details of nominated members and their powers; and

(d) whether, the work done by the Council has so far been evaluated?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) No, Sir.

(b) to (d) Do not arise.

New Legislation on minimum age for Employment

3600. SHRI V. P. DURAISAMY:
SHRI C. P. THIRUNAVUKKARASU:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government propose to bring a new legislation to make 14 years minimum age for employment in all sectors;

(b) if so, the details thereof; and

(c) whether the words "all sectors" include private sectors and public sectors?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) and (b) The Government propose to enact a Central Legislation fixing a minimum age of 14 years for admission to employment and work in all occupations but excluding agriculture in family and small holdings producing for own consumption. The proposed Legislation will also fix a minimum age of not less than 18 years for admission to any type of employment and work which by its nature or circumstances which it is carried out, is likely to jeopardize the health, safety or morals of young persons.

(c) The proposed legislation will apply to private sector and public sector employment and work.

†Original notice of the question was received in Hindi.